IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. OF 2024 (@ SLP (C) Nos. 26614-26615 of 2016)

IDU THROUGH LRS. & ORS.

...Appellant(s)

Vs.

NIZAM DIN (D) THROUGH LRS. ... Respondent(s)

ORDER

1. Leave granted.

2. The appellant(s) filed a suit for title and injunction on the basis of two sale deeds and also pleaded adverse possession with respect to the suit schedule property. The Trial Court as well as the Appellate Court have concurrently held that the appellant(s) was in adverse possession of the suit schedule property.

3. In the second appeal filed by the respondent(s), the High Court after referring to the facts of the case, allowed the appeal by giving the only reason. That is, the plaintiff cannot maintain a suit for adverse possession.

> "Both the courts below have discarded the title of both the parties on the basis of sale deeds in view of findings recorded under Issue No. 6, but decreed the suit of the plaintiff solely on the plea of adverse possession for which there is no justifiable reasons shown in terms of necessary ingredients as well as of maintainability the suit itself. Resultantly, this court finds that a suit for declaration, on basis of adverse the possession, is not maintainable. This plea is not available to the plaintiff rather this plea available to the defendant against the is plaintiff. This legal proposition if read in conjunction with missing ingredients of adverse

possession, make this court to hold that the suit of the plaintiff itself is not maintainable. Therefore, the impugned judgments and decrees passed by the courts below are liable to be set aside. Consequently, the same are set aside. The appeal is allowed and the suit itself is dismissed leaving both the parties to bear their own costs."

4. It is evident from the above that the High Court allowed the second appeal only on the ground that a plea of the adverse possession cannot be taken by the plaintiff. Even the review application filed by the appellant(s) came to be dismissed on 02.05.2016.

5. This Court in *Ravinder Kaur Grewal vs. Manjit Kaur;* 2019 (8) SCC 729 settled the law and laid down the principle that a plaintiff can seek declaration of title by adverse possession.

6. In view of the fact that the issue is covered by the judgment of this Court, we set aside the judgment and order of the High Court in RSA No. 1626 of 1987 and Review Application No. 8-C of 2015 dated 05.12.2014 and 02.05.2016 respectively and allow the appeals.

7. Pending application(s), if any, shall stand disposed of.

8. There shall be no order as to costs.

.....J. [PAMIDIGHANTAM SRI NARASIMHA]

....J. [ARAVIND KUMAR]

NEW DELHI; JANUARY 29, 2024 COURT NO.16

SECTION IV-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26614-26615/2016

(Arising out of impugned final judgment and order dated 05-12-2014 in RSA No. 1626/1987 02-05-2016 in RA No. 8/2015 02-05-2016 in RSA No. 1626/1987 passed by the High Court Of Punjab & Haryana At Chandigarh)

IDU THROUGH LRS . & ORS.

Petitioner(s)

VERSUS

NIZAM DIN (D) THROUGH LRS .

Respondent(s)

IA No. 46106/2020 - APPLICATION FOR VACATION OF INTERIM ORDER

Date : 29-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA HON'BLE MR. JUSTICE ARAVIND KUMAR

| For Petitioner(s) | Mr. P. N. Puri, AOR Mr. P N Puri, Adv. |
|-------------------|--|
| | Mrs. Reeta Dewan Puri, Adv. Mr. Abhishek Puri, Adv. |

- For Respondent(s) Mr. Arvinder Singh, Adv. Mr. Vibhuti Sushant Gupta, Adv. Mr. Narender Kumar Verma, AOR
 - Mr. Rajat Sharma, Adv. Mr. Dinesh Verma, Adv. Mr. Subhasish Bhowmick, AOR

UPON hearing the counsel the Court made the following O R D E R

Appeals are allowed in terms of the Signed Order which is placed on the file.

Pending application(s), if any, shall stand disposed of. There shall be no order as to costs.

(KAPIL TANDON) COURT MASTER (SH) (NIDHI WASON) COURT MASTER (NSH)

ITEM NO.48